

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 45/2010

- Subject: Petition under Section 79 of the Electricity Act, 2003, seeking directions to M.P. Power generating company Ltd (Respondent No. 3) for filing of ARR and petition for determination of tariff in respect of the Rajghat Hydro Power Project before the Commission.
- Date of Hearing: 16.11.2010
- Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
- Petitioner: Uttar Pradesh Power Corporation Ltd (UPPCL)
- Respondents: Secretary Energy Dept, State of M.P., MPSEB, MPPGCL and MPTradeco,
- Parties present: Shri Venkatesh, Advocate, UPPCL
Shri G.Umapathy, Advocate, MPPTCL
Shri A.K.Mishra, Advocate, MPPTCL
Ms. V.Sneha, Advocate, MPPGCL

During the hearing, the learned counsel for the petitioner prayed for grant of some more time to enable it to file rejoinder to the reply filed by the respondent No. 3, MPPGCL.

2. The prayer of the learned counsel for the petitioner was not opposed by the learned counsel for the respondent No.3 and 4. By consent of the parties, matter adjourned for four weeks.
3. Meanwhile, the petitioner is directed to file its rejoinder as prayed for, latest by 30.11.2010, with copy to the respondent MPPGCL.
4. Matter to be re-notified for hearing on 14.12.2010.

Sd/-
Dr.N.C.Mahapatra
Chief Advisor (Law)